

Central Administrative Tribunal
Principal Bench

CP No. 286/2004 In
OA No. 1607/2003

New Delhi this the 17th day of November, 2004

Hon'ble Shri V.K. Majotra, Vice Chairman (A)
Hon'ble Shri Shanker Raju, Member (J)

Shri Deepak Kumar
S/o Shri Ghanshyam Singh,
Deceased Employee of 510 Army Base Workshop,
Meerut.

-Applicant

(By Advocate: Shri VPS Tyagi)

Versus

1. Lt. Gen.D.K. Dheer,
Director General E.M.E.
MGOs Branch, AHQ DHQ
P.O. New Delhi.
2. Brig. N.K. Kohli,
Commandant,
510, Army Base Workshop,
Meerut Camp.

-Respondents

(By Advocate: Shri V.S.R. Krishna)

ORDER (Oral)

Hon'ble Shri V.K. Majotra, Vice Chairman (A)

Learned counsel of respondents has filed copy of order dated 16.11.2004 stated to have been passed in pursuance of Tribunal's directions dated 12.2.2004 in OA-1607/2003. Learned counsel of applicant stated that these orders have not been passed in accordance with DOPT instructions. Respondents have passed the speaking orders. The point being raised by the learned counsel of applicant is a contentious issue. While the CP is dropped and notices to the respondents are discharged, applicant shall have liberty to challenge these orders by resorting to legal proceedings.


(Shanker Raju)
Member (J)

cc.


(V.K. Majotra)
Vice Chairman (A)

17.11.04